

Wednesday,  
8th July, 1885

ABSTRACT OF THE PROCEEDINGS  
OF THE  
Council of the Governor General of India,  
LAWS AND REGULATIONS  
Vol. XXIV  
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ABSTRACT OF THE PROCEEDINGS

Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

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1885

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*Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.*

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The Council met at the Viceregal Lodge, Simla, on Wednesday, the 8th July, 1885.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, K.P., G.C.B., G.C.M.G., G.M.S.I., G.M.I.E., P.C., *presiding*.

His Honour the Lieutenant-Governor of the Punjab, LL.D., K.C.S.I., C.I.E.

His Excellency the Commander-in-Chief, G.C.B., C.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble O. P. Ilbert, C.I.E.

The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.

The Hon'ble T. C. Hope, C.S.I., C.I.E.

The Hon'ble Sir A. Colvin, K.C.M.G., C.I.E.

The Hon'ble W. W. Hunter, C.S.I., C.I.E., LL.D.

BURMA MUNICIPAL ACT, 1884, AMENDMENT BILL.

The Hon'ble MR. ILBERT moved for leave to introduce a Bill to correct an error in the Burma Municipal Act, 1884. He said :—

“The Chief Commissioner has recently pointed out that the language of one of the rating clauses in the Burma Municipal Act is inconsistent with the proposals which he had previously submitted on the subject, and with some of the other provisions of the Act, and is likely to cause practical difficulties, and he suggested that the language of the clause might possibly be due to a mistake. On looking through the papers connected with the measure I find that, through a mere oversight, the word ‘occupation’ was substituted for the word ‘possession’. It is quite clear from the papers that the substitution was accidental, and not intentional, and that it may be fairly treated as a mere error. Under these circumstances, and as it is important that the error should be corrected as soon as possible, I have no hesitation in asking Your Excellency to suspend the Rules for the Conduct of Business, in order that the Bill may be passed without further delay.”

The Motion was put and agreed to.

The Hon'ble MR. ILBERT then introduced the Bill.

*BURMA MUNICIPALITIES ; SEA PASSENGERS ;  
TELEGRAPHS ; CRIM. PRO. CODE, &c., AMENDT.*

[ *Mr. Ilbert ; The President ; Mr. Hope.* ] [ 8TH JULY, 1885. ]

The Hon'ble MR. ILBERT having applied to His Excellency the President to suspend the Rules for the Conduct of Business,

THE PRESIDENT declared the Rules suspended.

The Hon'ble MR. ILBERT then moved that the Bill be taken into consideration and passed.

The Motion was put and agreed to.

**SEA PASSENGERS BILL, 1885.**

The Hon'ble MR. ILBERT presented the Report of the Select Committee on the Bill to amend the law relating to the carriage of passengers by sea.

**TELEGRAPH BILL, 1885.**

The Hon'ble MR. HOPE presented the Report of the Select Committee on the Bill to facilitate the construction of Telegraphs and to amend the Indian Telegraph Act, 1876.

**CRIMINAL PROCEDURE CODE, 1882, BOMBAY DISTRICT POLICE  
ACT, 1867, PENAL CODE AND PRISONERS' ACT, 1871,  
AMENDMENT BILL.**

The Hon'ble MR. ILBERT moved for leave to introduce a Bill to amend the Code of Criminal Procedure, 1882, the Bombay District Police Act, 1867, the Indian Penal Code and the Prisoners' Act, 1871. He said:—

“The title of this Bill is a little formidable, but the truth is that it is what would be called in England an *omnibus* Bill. It is drawn on instructions from the Home Department, and it makes a number of amendments on very minor points, the necessity for which has been, from time to time, pointed out in sundry office-notes. There is not one of the amendments which touches any matter of serious importance, or which, so far as I can judge, is likely to give rise to any discussion. The reasons for each amendment are fully explained in the Statement of Objects and Reasons appended to the Bill; and under these circumstances I do not think I need trouble the Council by any further explanation of the proposals which the Bill embodies.”

The Motion was put and agreed to.

The Council adjourned to Wednesday, the 22nd July, 1885.

SIMLA;  
The 10th July, 1885.

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D. FITZPATRICK,  
Secretary to the Government of India,  
Legislative Department.